

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No.561/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company	J.B. Marketing Pvt.Ltd.-Versus-Sree Kamakhya Tea Co. Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. S. K. TIWARI

Petitioners /  
Financial Creditor }  
20.11.17

2. S. JAIN

11

**ORDER**

Ld. Counsel for the financial creditors is present. No one is present from the corporate debtor's side.

Petitioners have filed affidavit of service which shows that notice of hearing was served on the corporate debtor on 08/11/2017 but till date no objection has been filed by the corporate debtor and no one is present from the corporate debtor's side.

Heard the part arguments of the Ld. Counsel for the petitioners. It appears that petitioners have not filed the certified copy of the bank statement. Petitioners are directed to file supplementary affidavit annexing certified

copy of bank statements of all the 3 financial creditors within 7 days from today.

List on 29/11/2017 for admission.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)